

Under Rule 130 of the Tamil Nadu Legislative Assembly Rules, the following Bill which was introduced in the Legislative Assembly of the State of Tamil Nadu on 10th May 2012 is published together with Statement of Objects and Reasons for general information:—

L.A. Bill No. 26 of 2012

A Bill further to amend the Indian Stamp Act, 1899 in its application to the State of Tamil Nadu.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Sixty-third Year of the Republic of India as follows:—

1. (1) This Act may be called the Indian Stamp (Tamil Nadu Third Amendment) Act, 2012.

(2) It extends to the whole of the State of Tamil Nadu.

Short title,
extent and
commencement.

(3) It shall come into force on such date as the State Government may, by notification, appoint.

2. In Schedule I to the Indian Stamp Act, 1899, in Article 58, in clause (a), in the Explanation under sub-clause (i), for the expression "grandchild", the expression "grandchild, brother or sister" shall be substituted.

Amendment of
Schedule I.

STATEMENT OF OBJECTS AND REASONS.

According to the Explanation provided in Article 58 of Schedule I to the Indian Stamp Act, 1899 (Central Act II of 1899), 'family' means father, mother, husband, wife, son, daughter, grandchild and that in the case of any one whose personal law permits adoption, "father" shall include an adoptive father, "mother" an adoptive mother, "son" an adopted son and "daughter" an adopted daughter. Now, the Government have decided to include 'brother' and 'sister' also within the Explanation provided for the term 'family' under Article 58 of Schedule I to the said Act.

2. The Bill seeks to give effect to the above decision.

C.Ve. SHANMUGAM,
*Minister for Commercial Taxes and Registration,
Law, Courts and Prisons.*

A.M.P. JAMALUDEEN,
Secretary.